

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 202- IA 165 of 2021
ITEM No 203- IA 321 of 2021
In
CP(IB) 266 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Vighnaharta Corrugators Pvt Ltd & Ors
V/s
Jaybharat Textiles & Real Estate Ltd

.....Applicant

.....Respondent

Order delivered on ..06/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Secured FC : Mr. Deep Roy, Adv.
For the RP : Mr. Pavan Godiawala, Adv. a/w. Ms. Anshumi Maloo, Adv.

ORDER

IA 165 of 2021 & IA 321 of 2021

Learned Counsel for the Secured Financial Creditor who had objected the approval of plan, and Learned Counsel for RP Mr. Godiawala states that the appeals are part heard before the Hon'ble NCLAT, the outcome of which will have a bearing on this application, hence, requests to defer the hearing. The next date of hearing in NCLAT, as submitted is on 15.12.2022.

List on 24.01.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**